

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(12) C.P.(IB)-126/9/(MB)/NCLT/2018

CORAM:

Present : SHRI M. K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 20.06.2018

NAME OF THE PARTIES : Rati Ram Phogat
V/s.
Dolphin Offshore Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT : 9 of I&B Code 2016.

ORDER

1. The Learned Representative of the Petitioner is present. The Respondent is present in person.
2. Although this Petition was disposed of as Withdrawn in terms of the Consent Agreement signed by the Corporate debtor but due to certain defaults committed by the Respondent this Petition is revived for hearing.
3. The Learned C.S. is present for the Petitioner.
4. It is communicated that one installment is paid and the second installment is to be paid today itself.
5. For the next installment the Respondent debtor undertakes to make the payment as agreed upon.
6. To revert back matter is adjourned to **30.07.2018**.

SD/-
M. K. SHRAWAT
Member (Judicial)

20.06.2018.
Gajanan/aah